

Central Administrative Tribunal
Principal Bench: New Delhi

OA No.2132/2016

New Delhi this the 28th day of November, 2016

Hon'ble Mr. Justice M.S.Sullar, Member (J)
Hon'ble Mr. P.K. Basu, Member (A)

Lekh Raj S/o Mam Chand
R/o 530, Laxmi Bai Nagar,
New Delhi-23.

-Applicant.

(By Advocate:Shri Shrigopal Aggarwal)

Versus

Union of India

1. Secretary, Govt. of India
Cabinet Secretariat, Room No.1001,
B-2, Wing, 10th Floor,
Paryavaran Bhawan, CGO Complex,
Lodhi Road, New Delhi-110003.

2. Sh. R.P.Singh,
Joint Secretary (Pers.) Govt. of India,
Cabinet Secretariat, Room No.1001,
B-2, Wing, 10th Floor,
Paryavaran Bhawan, CGO Complex,
Lodhi Road, New Delhi-110003. -Respondents.

(By Advocate:Shri Hanu Bhaskar)

O R D E R (ORAL)

Mr. Justice M.S.Sullar, Member (J):

At the outset, learned counsel for the applicant intends to withdraw the Original Application (OA), without prejudice to his rights in any manner and to enable the applicant to file a fresh

OA, challenging the orders passed by the respondents on 18.04.2016 and 09.05.2016 as well.

(OA No.2132/2016)

(2)

2. Therefore, the O.A. is dismissed as withdrawn with aforesaid liberty, as prayed for.

MA No.3368/2016

In view of disposal of the O.A., the MA has become infructuous and it is hereby dismissed.

(P.K.Basu)
Member (A)

(Justice M.S.Sullar)
Member (J)
28.11.2016

/kdr/